

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO. 536/1998

(9)

New Delhi this the 24th day of September, 1998.  
HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN  
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

V. K. Chopra S/O B. K. Chopra,  
R/O 2091 Delhi Administration Flats,  
Gulabi Bagh,  
Delhi-110007.

... Applicant

( By Shri M. K. Gupta, Advocate )

-Versus-

1. National Capital Territory of Delhi  
through the Chief Secretary,  
5, Sham Nath Marg, Delhi-110054.

2. Lt. Governor,  
Govt. of NCT of Delhi,  
Raj Niwas, Delhi.

3. The Secretary,  
Irrigation & Floor Control Deptt.,  
Govt. of N.C.T. of Delhi,  
5, Sham Nath Marg,  
Delhi-110054.

... Respondents

( By Shri Rajinder Pandita, Advocate )

O R D E R (ORAL)

Shri Justice K. M. Agarwal :

The learned counsel for applicant states that  
applicant has got the reliefs claimed in the OA and,  
therefore, he does not want to press this application.  
Accordingly, it is hereby dismissed as not pressed.  
No costs.

*[Signature]*

( K. M. Agarwal )

Chairman

*[Signature]*  
( R. K. Ahooja )

Member (A)

/as/